

## CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

### Petition No. 170/TT/2020

Date: 3.3.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval for true up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for Combined Asset-I consisting of **Asset A:** LILO of one circuit of 400 kV D/C Kankroli-Zerda Line at Bhinmal along with 80 MVAR Bus Reactor at Bhinmal, **Asset B:** 315 MVA 400/220 kV ICT-I at Bhinmal along with associated bays, **Asset C:** 315 MVA 400/220 kV ICT-II at Bhinmal along with associated bays, **Asset D:** 315 MVA 400/220 kV ICT-III at Hissar along with associated bays at Hissar, **Asset E:** Two Nos. 220 kV Bays at Hissar Sub-Station covered under Northern Region System Strengthening Scheme- VIII+in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

- a) In response to the RoP dated 12.9.2019 in Petition No. 244/TT/2019, Auditor Certificate was submitted with details such as tariff income, non-tariff Income, tax liability, interest u/s 234 of IT Act, 1961 and effective tax rate. In respect of interest u/s 234 of IT Act, 1961, provide break-up of the interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, if any, certified by Auditor.
- b) Information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

#### 2014-19 period

- i) Auditor certificate for Asset-D and Asset-E.
- ii) Form-2 (O&M expenses) with complete summary of O&M expenses claimed.

#### 2019-24 period

- iii) Complete annexure summary of asset wise cost
- iv) Form-2 (O&M expenses) with complete summary of O&M expenses claimed in the instant petition.
- v) Confirmation whether any further previously recognized liabilities remain to be discharged for 2019-24 period, since no add-cap has been claimed for this period

**Forms**

- vi) Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System)
- vi) Flow of liabilities statement as per enclosed Annexure-I(A).
- vii) Form-13 (Break-up of Initial Spares)

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

\Yours faithfully,

Sd/  
(Kamal Kishor)  
Assistant Chief (Legal)

Annexure - I (A)

Liability Flow Statement

Name of Petitioner

Project Name																									
Asset No.	Party	Particulars*	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2014	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability as on 31.3.2019	
						2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A																								
Asset - 1	Party - B																								

\* TL/SS/Communication Systems etc.

\*Works deferred for execution, contract amendment - please specify

**Additional Capitalisation - 2014-19**

Asset No.	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset

Asset No.	Party	Particulars*	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2019	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability projected as on 31.3.2024	
						2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)		
Asset - 1	Party - A																								
Asset - 1	Party - B																								

\* TL/SS/Communication Systems etc.

\*Works deferred for execution, contract amendment - please specify

**Additional Capitalisation - 2019-24**

Asset No.	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset